

NATIONAL COMPANY LAW TRIBUNAL

COURT-I, MUMBAI BENCH

Item 5

CA 95/2023 in CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR

SH. H. V. SUBBA RAO

HON'BLE MEMBER (T)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.03.2023**

NAME OF THE PARTIES: - **Union of India**

Vs.

**Infrastructure Leasing and Financial
Services Ltd. & Ors.**

Appearance (via video-conference):

For the Union of India : Mr. Aditya Sikka a/w Ms.
Vasudha Vijaysheel

For the Applicant – CA 95 : Advocates Abhishek Anand, Sajal
Jain

For IL&FS Transportation Networks
Limited : Ms. Drishti Das a/w Ms. Roma
Bhojani i/b Cyril Amarchand
Mangaldas

Section 241-242 of Company Act, 2013

ORDER

CA 95/2023

The matter is taken up through Virtual Hearing (VC). The Bench has observed that the Hard Copies of this Company Petition have not yet been placed on record. In that view of the matter, the Petitioner is directed to place on record two sets of Hard Copies of this Company Petition, well before the adjourned date. Petitioner is further directed to serve a copy of this

Company Application to the other side and the Parties concerned, well before the adjourned date. Respondents are at liberty to file and place on record Affidavit in Replies, if any, well before the adjourned date, by duly serving a copy to the other side, well in advance. List this matter on Board on 24.03.2023, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
Member (Technical)

10.03.2023
Vedant

Sd/-

H. V. SUBBA RAO
Member (Judicial)